

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

8

RA No.62/91
O.A. No. 520/90
T.A. No.

199

DATE OF DECISION 26.4.91

Shri R.Muthuraman

Petitioner Applicant

Advocate for the Petitioner(s)

Versus
Chief Secretary, Delhi Admn.

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(.....Order passed in circulation by the
Hon'ble Shri D.K.Chakravorty, Member)

This is an application filed by the Original
Applicant in OA 520/90 for review of our judgement dated
15.2.1991.

2. On careful consideration of the grounds raised
in the Review Application, we are of the opinion that there
is no error apparent on the face of the judgement, nor
has the applicant brought out any new facts warranting
a review of our judgement. We, therefore, see no merit
in the Review Application and the same is, accordingly,
dismissed.

Muthuraman
(D.K.CHAKRAVORTY)
MEMBER

Arming
(P.K.KARTHA)
VICE CHAIRMAN